

[Shri M. V. Krishnappa]

3064, dated the 13th December, 1956, making certain amendment to the Bombay Wheat (Movement Control) Order, 1956. [Placed in Library. See No. S-14/57.]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Deputy Minister of Railways and Transport (Shri Shah Nawaz Khan): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications making certain amendments to the Delhi Motor Vehicles Rules, 1940:

- (1) Notification No. F. 12(156)50-MT&CE, dated the 27th October, 1956.
- (2) Notification No. F. 12(155) 56-MT&CE, dated the 22nd January, 1957.
- (3) Notification No. F. 12(18)/53-MT&CE, dated the 22nd January, 1957. [Placed in Library. See No. S-15/57.]

NOTIFICATIONS OF THE FORMER TRAVANCORE-COCHIN GOVERNMENT UNDER TRAVANCORE-COCHIN MOTOR VEHICLES RULES

Shri Shah Nawaz Khan: Sir, I beg to relay on the Table, under sub-section (3) of section 133 the Motor Vehicles Act, 1939, a copy of each of the following Notifications issued by the Government of the former State of Travancore-Cochin making certain further amendments to the Travancore-Cochin Motor Vehicles Rules, 1952:

- (1) Notification No. T4-11846/15/PWC, dated the 26th April, 1956.
- (2) Notification No. T4-5146/54/PWC, dated the 16th July, 1956. [Placed in Library. See No. S-16/57.]

**PUBLIC ACCOUNTS COMMITTEE
TWENTIETH REPORT**

Shri V. B. Gandhi (Bombay City—North): Sir, I beg to present the Twentieth Report of the Public Accounts Committee (1955-56) on the Delhi Road Transport Authority (Bus Section) Vol. II—Evidence.

RESIGNATIONS OF MEMBERS

Mr. Speaker: I have to inform the House that the following two Members have resigned their seats in Lok Sabha:

- (1) Shri Tek Chand with effect from the 14th January, 1957.
- (2) Shri A. Nesamony with effect from the 15th February, 1957.

PAPER LAID ON THE TABLE

EXPLANATORY STATEMENT RE FOREIGNERS LAWS (AMENDMENT) ORDINANCE

The Minister of Information and Broadcasting (Dr. Keskar): Sir, on behalf of Shri Satya Narayan Sinha I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Foreigners Laws (Amendment) Ordinance, 1957 as required under Rule 89(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix I, annexure No. 1.]

Mr. Speaker: The work for the day is over. The House will now stand adjourn till 11 A.M. tomorrow.

12-30 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 19th March, 1957.